

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI
REVIEW APPLICATION NO. 14 OF 2019
IN
ORIGINAL APPLICATION NO. 317 OF 2015**

IN THE MATTER OF:

**Uttar Pradesh State Industrial
Development Authority** **... Applicant**

Versus

Rashid Ali Warsi & Ors. **...Respondent(s)**

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THROUGH

DATE: 10.03.2026

PLACE: NEW DELHI



**STHAVI ASTHANA
ADVOCATE FOR UPSIDA
C-9, SECTOR 50, NOIDA, U.P.- 201303
(M): 9711116034
(E): STHAVIASTHANA@GMAIL.COM**

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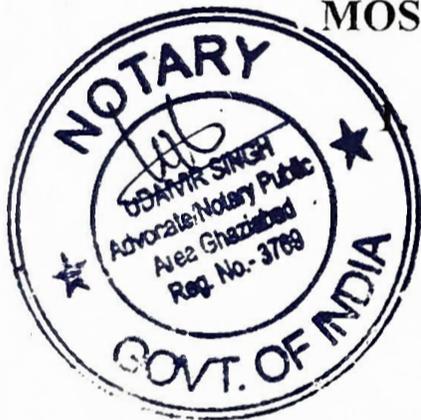
Rashid Ali Warsi & Ors.

...Respondent(s)

**REJOINDER ON BEHALF OF THE REVIEW APPLICANT TO
THE RESPONSE DATED 08.08.2025 FILED ON BEHALF OF
RESPONDENT NO. 2 AND THE REPLY DATED 10.08.2025
FILED ON BEHALF OF THE RESPONDENT NO. 3**

MOST RESPECTFULLY SHOWETH:

That the present Review Application was filed seeking review of the order dated 13.11.2018 passed by this Hon'ble Tribunal in O.A. No. 317 of 2015.



**REJOINDER TO THE RESPONSE FILED ON BEHALF OF
RESPONDENT NO. 2**

2. That the response filed by the Respondent No. 2; UPPCB also reiterates the settled position that the operation and maintenance of the CETP at Tronica City has been handed over to the Respondent No. 4, Special Purpose Vehicle as per Para 6(vi).

Therefore, any lapses in the same are the sole responsibility of the Respondent No. 4.

3. That recognizing the fact that the operation and maintenance of the CETP at Tronica City has been handed over to the Respondent No. 4, UPPCB has imposed environmental compensation on the Respondent No. 4 for lapses in the management of the CETP, and the same has also been deposited by the Respondent No. 4 as per Para 6(xi), (xii) and (xiii). (Annexure -6).

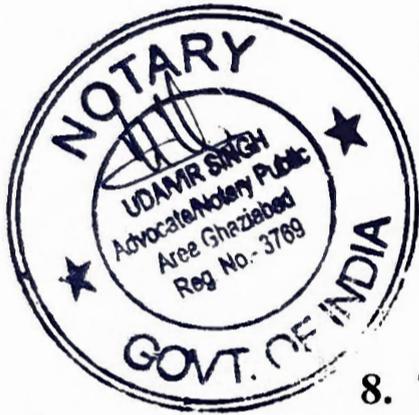


That CETP has valid consent under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974 which has been renewed till 31.12.2027. The Applicant has also been issued Authorisation under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 which is valid up to 31.03.2029.

5. The inspection by UPPCB has shown that the CETP in question conforms to prescribed norms and is operating with due consent. The liability for past violations has been rightly imposed on the Respondent No. 4.

**REJOINDER TO THE RESPONSE FILED ON BEHALF OF
RESPONDENT NO. 3**

6. That the response filed by the Respondent No. 3 relies upon the inspection report of UPPCB.
7. The response of the Respondent No. 3 supports the stance of the Applicant that that the operation and maintenance of the CETP at Tronica City has been handed over to the Respondent No. 4, Special Purpose Vehicle. Therefore, any lapses in the same are the sole responsibility of the Respondent No. 4.
8. That in view of the above, the present review application deserves to be allowed.



[Signature]
Project Officer
UPSIDA
Trans Delhi Signature City
Ghaziabad

APPLICANT

THROUGH

[Signature]
**STHAVI ASTHANA
ADVOCATE FOR APPLICANT
C-9, SECTOR 50, NOIDA, U.P. 201303
(M): 9711116034
(E): STHAVIASTHANA@GMAIL.COM**

DATE: 10.03.2026

PLACE: NEW DELHI

ATTESTED
[Signature] 10/03/2026
**UDAMR SINGH
Advocate / Notary Public
No. 944, Civil Court
GHAZIABAD**
3

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Versus

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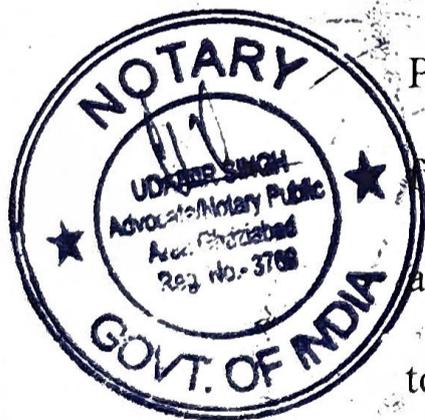
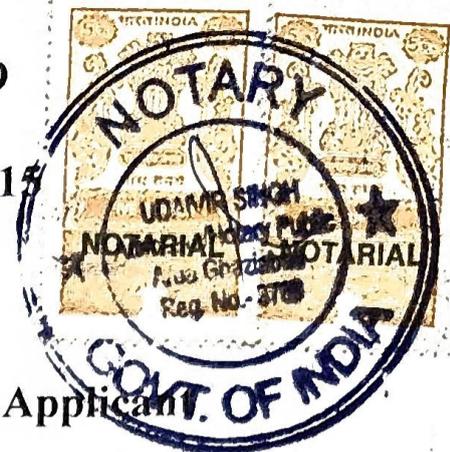
...Respondent(s)

AFFIDAVIT

I, Sharmila Patel W/o Shri Shailendra Singh, aged about 44 years, R/o H.No. 809, Vasundhara 2-B, Vasundhara, Ghaziabad presently posted as Project Officer, UPSIDA, Trans Delhi Signature City, Loni, Ghaziabad, do hereby solemnly affirm and state on oath as under:

1. That I am posted as the Project Officer of the Applicant, Uttar Pradesh State Industrial Development Authority. I say that I am fully conversant with the facts of the case and in the abovementioned official capacity I am competent and authorized to swear the present Affidavit.

2. That I have read and understood the contents of the accompanying rejoinder which has been drafted by my counsel at my instance and I further state that the same are true on information received



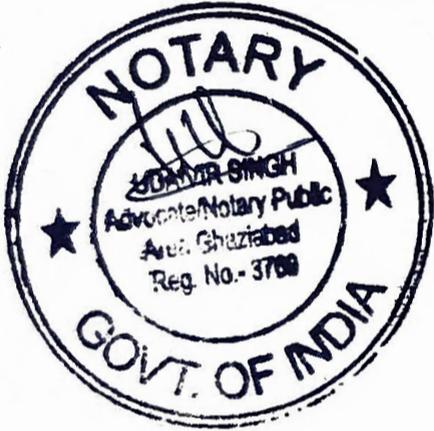
and believed to be correct to the best of my knowledge and belief
and nothing material has been concealed therefrom.



DEPONENT
Project Officer
UPSIDA
Trans Delhi Signature City
Ghaziabad

VERIFICATION

Verified at _____ on this ____ day of March 2026 that the contents of
the above affidavit are true and correct to the best of my knowledge and
belief and nothing material has been concealed therefrom.



DEPONENT
Project Officer
UPSIDA
Trans Delhi Signature City
Ghaziabad

ATTESTED

ULAT SINGH
Advocate / Notary Public
No. 944, Civil Court
GHAZIABAD